

- I. Income Tax (Amendment) Ordinance, 1999 (No. 7 of 1999)
- II. Representation of People (Amendment) Ordinance, 1999 (No. 8 of 1999)
- III. The Contingency Fund of India (Amendment) Ordinance, 1999 (No. 9 of 1999)

संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री श्रीराम चौहान): सभापति जी, मैं संविधान के अनुच्छेद 123 के खण्ड (2) के उपखण्ड (क) के अधीन निम्नलिखित अध्यादेशों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ—

- (i) राष्ट्रपति द्वारा 1 जुलाई, 1999 को प्रख्यापित आयकर (संशोधन) अध्यादेश, 1999 (1999 का संख्यांक 7)। [पुस्तकालय में रखी गयी। देखिए संख्या एल०टी० 4/99]
- (ii) राष्ट्रपति द्वारा 21 जुलाई, 1999 को प्रख्यापित लोक प्रतिनिधित्व (संशोधन) अध्यादेश, 1999 (1999 का संख्यांक 8)। [पुस्तकालय में रखी गयी। देखिए संख्या एल०टी० 5/99]
- (iii) राष्ट्रपति द्वारा 28 जुलाई, 1999 को प्रख्यापित भारत की आकस्मिकता निधि (संशोधन) अध्यादेश, 1999 (1999 का संख्यांक 9)। [पुस्तकालय में रखी गयी। देखिए संख्या एल०टी० 6/99]

REPORT OF THE COMMITTEE ON GOVERNMENT ASSURANCES

SHRI SOLIPETA RAMACHANDRA REDDY (Andhra Pradesh): Sir, I present the Forty-seventh Report (in English and Hindi) of the Committee on Government Assurances on dropping of assurances on the request of Ministries.

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

SECRETARY GENERAL Sir, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee (1998-99) which were presented by the Chairman of the Committee to the Speaker of the Twelfth Lok Sabha before its dissolution on 26th April, 1999:—

- (i) Tenth Report on the Action Taken by Government on the recommendations contained in Fourteenth Report (Eleventh Lok Sabha) on "Union Excise Duties-Provisional Assessments".
- (ii) Eleventh Report on the Action Taken by Government on the recommendations contained in Forty-Fifth Report (Tenth Lok Sabha) on "Avoidable extra expenditure on import of sugar".